

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
RATHI INDUSTRIES LIMITED****RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	M/S RATHI INDUSTRIES LIMITED
2.	Date of incorporation of Corporate Debtor	29th November 1991
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	L74899DL1991PLC046570
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: A-24/6 Mohan Co-Operative Industrial Estate Mathura Road New Delhi-110044 Corp office / Works: Plot No 1319, GT Road, Chhaprulla, Gautam Budh Nagar (UP) - 201009
6.	Insolvency commencement date in respect of Corporate Debtor	Date of Order: 10-04-2023 (Copy of order received on 25-04-2023)
7.	Estimated date of closure of insolvency resolution process	07-10-2023
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Ms. Veenu Drall Regn No.: IBBI/IPA-001/IP-P-02504/2021-2022/13816
9.	Address & email of the interim resolution professional, as registered with the board	13 G, Vikrant Apartments, Sector 13, Rohini, New Delhi-85. E-mail: veenuadrall25@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	581, Top Floor, Sector 27, Gurugram, Haryana E-mail: rathiindustries@truproinsolvency.com
11.	Last date for submission of claims	09-05-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi bench has ordered the commencement of a corporate insolvency resolution process of **M/s Rathi Industries Limited on 10th April 2023** (Copy of the order received on 25th April, 2023).

The creditors of **M/s Rathi Industries Limited** are hereby called upon to submit their claims with proof on or before **09th May 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Ms. Veenu Drall

Interim Resolution Professional

Date : 26.04.2023

Place: Gurugram

Reg. No.: IBBI/IPA-001/IP-P-02504/2021-2022/13816